

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 2803
TO BE ANSWERED ON DECEMBER 12, 2024
PROCESS OF IDENTIFYING BENEFICIARIES UNDER PMAY-U**

NO.2803. SHRI MANI A:

Will the Minister of Housing and Urban Affairs be pleased to state:

- (a) the process for identifying beneficiaries along with the manner in which the Government ensure that eligible individuals would receive benefits under Pradhan Mantri Awas Yojana Urban (PMAY-U);**
- (b) the details of the specific measures taken/being taken to ensure that Economically Weaker Sections (EWS), Scheduled Castes (SC), Scheduled Tribes (ST) and women-headed households would get optimum benefit from PMAY-U;**
- (c) the details of the houses sanctioned, constructed and handed over to the beneficiaries under PMAY-U, State/UT-wise;**
- (d) the key challenges faced in the implementation of PMAY-U, particularly in metropolitan cities; and**
- (e) the plans to simplify administrative processes to speed up the construction and allocation of houses under PMAY-U and if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

(a)to(e) 'Land' and 'Colonization' are State subjects. Schemes related to housing in their respective areas are implemented by States/ Union Territories (UTs). However, Government of India supplements the efforts of States/ UTs by providing Central assistance under Pradhan Mantri Awas Yojana-Urban (PMAY-U) since June,2015 to provide pucca houses with basic amenities to all eligible urban beneficiaries especially belonging to Economically Weaker Sections (EWS).

Identification of eligible beneficiaries and implementation of projects under PMAY-U is the responsibility of concerned State/UT Governments. For transparent selection of beneficiaries, scrutiny of beneficiary list is done at multiple levels in the States/UTs for approval. The PMAY-U proposals are approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief Secretary of States/UTs for further sanctioning of Central Assistance by Central Sanctioning and Monitoring Committee (CSMC).

The scheme has inbuilt provisions like Aadhaar seeding and validation of beneficiaries, transfer of assistance through Direct Benefit Transfer (DBT)/ Expenditure-Advance-Transfer (EAT) module of Public Financial Management System (PFMS), Geotagging of houses, etc., integrated into robust PMAY-U MIS system for ensuring transparency, efficiency and accountability in the system to ensure that benefits reach to the genuine beneficiaries.

As per scheme guidelines preference is to be given to manual scavengers, women (with overriding preference to widows), persons belonging to scheduled castes/ scheduled tribes/ other backward classes, minorities, persons with disabilities and transgender. The details of the houses sanctioned, constructed and handed over to beneficiaries under PMAY-U, State/UT-wise are at Annexure.

Under PMAY-U, the State/UT Governments formulate project proposals and submit them in a phased manner, based on the resource available with States/UTs, to Union Government for seeking admissible central assistance. The completion timeline for houses depends on various factors like availability of land, statutory compliances for start of construction, arrangement of funds by beneficiaries, tendering process, provision of basic infrastructure at the site, viz., water supply, sewerage, approach roads, etc.

Further, based on the learning from the experiences of PMAY-U, MoHUA has launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for assisting one crore households to construct, purchase and rent a house at affordable cost in urban areas across the country through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS). As on date, 29 States/UTs have signed Memorandum of Agreement (MoA) to implement PMAY-U 2.0 as per scheme guidelines launched on 17.09.2024 and available at <https://pmay-urban.gov.in/uploads/guidelines/Operational-Guidelines-of-PMAY-U-2.pdf>.

**State/UT-wise details of houses sanctioned, grounded and completed/
delivered to the beneficiaries under PMAY-U since inception**

Sr. No.		State/ UT	Houses Sanctioned (Nos)	Houses Grounded (Nos)	Houses Completed/ Delivered (Nos)
1	States	Andhra Pradesh	21,37,028	19,46,394	10,03,220
2		Bihar	3,14,477	3,08,391	1,61,011
3		Chhattisgarh	3,02,663	2,85,324	2,46,352
4		Goa	3,146	3,146	3,145
5		Gujarat	10,05,204	9,79,715	9,32,396
6		Haryana	1,15,034	90,422	69,011
7		Himachal Pradesh	12,758	12,640	10,890
8		Jharkhand	2,29,156	2,13,900	1,49,955
9		Karnataka	6,38,121	5,72,472	3,76,314
10		Kerala	1,67,322	1,53,353	1,26,806
11		Madhya Pradesh	9,61,147	9,45,013	8,34,789
12		Maharashtra	13,64,923	10,94,519	8,70,689
13		Odisha	2,03,380	1,85,273	1,53,960
14		Punjab	1,32,235	1,18,331	90,985
15		Rajasthan	3,19,877	2,96,389	2,08,036
16		Tamil Nadu	6,80,347	6,64,731	5,87,352
17		Telangana	2,50,084	2,34,737	2,23,318
18		Uttar Pradesh	17,76,823	17,58,368	16,46,083
19		Uttarakhand	64,391	62,404	38,090
20		West Bengal	6,68,953	6,07,277	4,18,551
Sub- total (States) :-			1,13,47,069	1,05,32,799	81,50,953
21	North East States	Arunachal Pradesh	8,499	8,070	8,063
22		Assam	1,76,643	1,69,036	1,14,632
23		Manipur	56,037	50,430	14,964
24		Meghalaya	4,758	4,006	1,789
25		Mizoram	39,605	39,076	19,353
26		Nagaland	31,860	31,055	26,113
27		Sikkim	316	316	202
28		Tripura	92,854	87,300	75,112
Sub- total (N.E. States) :-			4,10,572	3,89,289	2,60,228
29	Union Territories	A&N Island	376	376	47
30		Chandigarh	1,256	1,256	1,256
31		DNH & DD	9,947	9,947	9,230
32		Delhi	29,976	29,976	29,976
33		J&K	47,040	41,937	27,660
34		Ladakh	1,307	991	876
35		Lakshadweep	-	-	-
36		Puducherry	15,995	15,923	10,481
Sub- total (UT) :-			1,05,897	1,00,406	79,526
Grand Total :-			118.64 lakh	114.23 lakh*	88.32 lakh*

* Includes completed (3.41 lakh)/ grounded (4.01 lakh) houses of JnNURM during mission period.
